DEMANDS FOR EXCESS GRANTS (RAILWAYS), 1976-77

THE MINISTER OF RAILWAYS (PROF. MADHU DANDAVATE): Sir, I beg to present a statement showing Demands for Excess Grants in respect of the Budget (Railways) for 1976-77.

SUPPLEMENTARY DEMANDS FOR GRANTS (RAILWAYS), 1978-79

THE MINISTER OF RAILWAYS (PROF. MADHU DANDAVATE): Sir, I beg to present a statement showing Supplementary Demands for Grants in respect of the Budget (Railways) for 1978-79.

MATTERS UNDER RULE 377

(i) REPORTED SUPPLY OF BAD QUALITY OF WHEAT BY FOOD CORPORATION OF INDIA TO HIMACHAL PRADESH

SHRI BALAK RAM (Simla): Mr. Deputy-Speaker, Sir, I am grateful to you for permitting me under Rule 377 to mention this matter of urgent public importance regarding supply of soiled and rotten wheat unfit for human consumption to Himachal Pradesh by the Food Corporation of India.

There is widespread resentment among the people of Himachal Pradesh regarding supply of soiled and rotten wheat to Himachal Pradesh by the Food Corporation of India. The wheat is not at all fit for human consumption and the hilly backward people of that State have been, it appears, mocked at and reduced to inhuman status with the supply of this type of sub-standard wheat which is worse than cattle feed. The District Food Advisory Committee in its recent meeting on 18th November, 1978 and various news papers have voiced their concern and anxiety over this question of vital public importance I therefore, request you to kindly ask the hon. Agricultural Minister to give a categorical statement in the House about punishing the guilty persons and assuring supply of good quality of wheat to Himachal Pradesh in future.

(ii) REPORTED STRIKE WARNING BY THE JUTE WORKERS' UNIONS

SHRI SAUGATA ROY (Barrackpore): Mr. Deputy-Speaker, Sir, under Rule 377, I rise to mention the following matters of urgent public importance, namely, strike warning by the jute unions.

Six Central Unions had in Calcutta decided on 26th November, 1978 to organise an indefinite strike by two lakh jute workers from 8th January next if their negotiations with the jute mill owners for a new wage scale failed. Such a strike would cause enormous loss in production and foreign exchange earnings at a time when itnernational jute market was looking up. In such previous instances of industry-wise strike threat, the Central Commerce and Labour Ministries had intervened to bring about a solution. In the present case also, the Industry Minister should call a meeting of the workers, The Indian Jute Mill Association, along with the officials of the State Government and Central Labour Ministry immediately to settle the very just demands of the workers.

(iii) REPORTED DELAY IN INTRODUCING THE CENTRAL MARINE BILL TO PROTECT THE INTERESTS OF TRADITIONAL FISHERMEN.

SHRI DINEN BHATTACHARYA (Serampore): Sir, under rule 377, I wish to raise the following matter:

"In spite of repeated assurances given by the Minister that a Central Marine Bill to protect the interests of traditional fishermen community of India will be introduced in the winter session, the Government are least concerned about the problems of poor fishermen. The Government have not yet given any indication to bring the Bill in the current session. More than 6.5 million fishermen are facing acute hardship specially in the coastal areas of Goa.

(Shri Dinen Bhattacharya)

I demand that a Central Marine Bill should be introduced forthwith."

(iv) NEED FOR CENTRAL OVER KHANDSARI UNITS TO BENEFIT THE CANE GROWERS.

श्री रामेश्वर पाटीदार (खरगोन) : उपाध्यक्ष महोदय, इस वर्ष शकर के दामों में गिरावट के कारण कई शकर मिलों तथा प्रायः सभी खंडसारी यूनिटों के सामने इस प्रकार की स्थिति हैं कि वे न चल पायें। यद्यपि सरकार द्वारा शकर मिलों को किसी न किसी रूप में सहायता देने एवं आवश्यकता पड़ने पर उन्हें नियंत्रण में लेने के लिए बात कही गई है, और सरकार इस दिशा में कानून भी बनाने जा रही है, किन्तु इससे शंकर मिलें ही प्रभावित होती हैं, खंडसारी यूनिटों को चलाये जाने की स्थिति स्पष्ट नहीं है। कई राज्यों में बहुत बड़े क्षेत्र ऐसे हैं, जहां गन्ना उत्पादित होता है, किन्तु वहां कोई चीनी मिलें नहीं हैं और खंडसारी यूनिट ही गन्ना क्रय करते रहे हैं। यदि इस बार वे गन्ना न खरीद कर खंडसारी का काम शुरू नहीं करते हैं, तो लाखों गन्ना-उत्पादक किसानों के सामने संकट खड़ा हो जायेगा। अतः सरकार को शकर मिलों के समान ही खंडसारी यूनिट्स को भी नियंत्रण में लेने एवं गन्ने के निश्चित भाव देने के लिए भी उन पर नियंत्रण लगाना चाहिए। इस दिशा में सरकार तुरन्त कदम उठाये, क्योंकि गन्ने का क्रशिंग सीजन शुरू हो चुका है, अन्यथा देश के लाखों किसानों को अप्रत्याशित हानि होगी।

14.33 hrs.

MOTION *RE*: REPORT OF THE WORKING GROUP ON AUTONOMY FOR AKASHVANI AND DOORDARSHAN

MR. DEPUTY-SPEAKER: We now take up the discussion of Shri Advani's Motion.

सूचना और प्रसारण मंत्री (श्री लाल कृष्ण आडवाणी) : श्रीमन्, मैं आप की अनुमति से प्रस्ताव करता हूं :—

> "कि यह सभा आकाशवाणी और दूरदर्शन के लिए स्वायत्तता सम्बन्धी कार्यकारी दल के प्रतिवेदन पर, जो 9 मार्च, 2978 को सभा पटल पर रखा गया था, विचार करती है।"

बहुत दिनों से हम इस सदन में यह चर्चा नहीं कर पाये। मुझे इस बात की प्रसन्नता है कि इस सत्र के आरंभिक सप्ताह में ही इस बहस का अवसर प्राप्त हो सका है। प्रस्तावना के नाते मैं दो एक बातों का स्मरण कराना चाहूंगा।

1977 के चुनाव में जनता पार्टी के घोषणापत्र में यह बात स्पष्ट रूप से कही गई थी कि यदि जनता पार्टी को जनता का समर्थन मिला, तो आकाशवाणी और दूरदर्शन को स्वायत्तता, आटोनोमी, दी जायेगी। मैं जनता पार्टी के 1977 के घोषणापत्र में से उद्धृत करता हूं :

> "To generate fearlessness and to revive democracy, the Janata Party will ensure that All India Radio and Door Darshan are converted into genuinely autonomous bodies that aer politically objective and free from governmental interference."

मैं मानता हूं कि हिन्दुस्तान में आकाशवाणी और दूरदर्शन की दुनिया में बाकी देशों की अपेक्षा और भी अधिक विशेष स्थिति है। संचार-साधनों में प्रेस बहुत प्रभावी है, लेकिन जिस देश में इतनी निरक्षरता हो जितनी हिन्दुस्तान में है जहां लोग पढ़-लिख न सकते हों, जहां गरीबी बहुत है—जैसी हिन्दुस्तान में है—वहां पर आकाशवाणी और दूरदर्शन का महत्व संचार-साधनों में सब से